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(DEPARTMENT OF REVENUE)

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NOTIFICATION
(INCOME-TAX)

NO.2225 (F.NO.197/219/77-IT(AI)): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Federation for the Welfare of the Mentally Retarded (India)" for the purpose of the said section for and from the assessment year(s) 1977-78.

sd/-

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
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Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. President, Federation for the Welfare of the Mentally Retarded, 3, Red Cross Road, New Delhi-110001.
2. The Commissioner of Income-tax, Delhi-II, New Delhi with reference to his letter No.D.O.CIT-II/TE(118)/70/1697 dt. 6.2.78.
3. All Commissioners of Income-tax.
4. Directors of Ins. (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
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(MISS GITA KRIPALANI)
ASST. DIRECTOR (RS&P).